

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6989  
ANSWERED ON:07.05.2010  
CASES OF SATI  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) : the number of cases of Sati reported during the last three years;
- (b) : whether the Government has any plan to make any stringent law to prevent the incidents of Sati;
- (c) : if so, the details thereof; and
- (d) : if not, the reasons therefore?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): As per the National Crime Records Bureau data, only one incident of Sati was reported during the period 2006 to 2008.
- (b),(c)&(d): 'Sati' is prohibited under the Commission of Sati (Prevention) Act, 1987. Attempt to commit sati, abetment of sati and glorification of sati are all made punishable under the Act.